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CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 2590 O.A. No. 2590 of 1992

New Delhi, dated the 12th Nov., 1997

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. All India Shunting Cabin & Traffic Staff Association, Bikaner Division through its Branch Secretary, Shri Rafique Mohamed Chanhan, S/o Shri Usman Gani, Bikaner.
2. Shri Ravat Ram, S/o Shri Pripchu Singh, Pointman 'A', Northern Railway, Beega (Churu) ... APPLICANTS

(By Advocate: Shri V.P. Sharma)

VERSUS

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Secretary, Railway Board, Rail Bhawan, New Delhi.
3. The Divisional Railway Manager, Northern Railway, Bikaner (Raj.) .. RESPONDENTS

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants, All India Shunting Cabin & Traffic Staff Association, Bikaner Branch and one another pray for a direction to Respondents to grant them the same benefits in the matters of working hours which are

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granted to Asst. Station Masters and for an order declaring the clause of classification of the Railway employees for the purpose of working hours for Railway Servants (Hours of Employment) Rules, 1961 as illegal and violative of Articles 14 & 16 of the Constitution.

2. We have heard Shri V.P. Sharma for applicants and non appeared for the respondents.

3. Shri Sharma states that one of the grievances of applicants in their joint petition submitted in 1990 to the then Railway Minister was for introduction of eight hours duty for various categories of Railwaymen including employees such as gatekeeper, pointsman, leverman, switchman, shuntman, etc. but no action has been taken by the Respondents on this prayer.

4. We dispose of this O.A. with the direction that in the event the applicants file a detailed and self-contained representation to respondents in this regard within two months from the date of receipt of a copy of this order, Respondents shall dispose of the said representation by means of a detailed, speaking and reasoned order in accordance with rules and instructions after giving representations of the applicants a reasonable opportunity of being heard in person

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as expeditiously as possible preferably within six months of receipt of such representation. For disposal applicants representation, respondents will if considered necessary constitute a Committee of officers at appropriate level having knowledge and experience of the subject. No costs.

Lakshmi

(Mrs. LAKSHMI SWAMINATHAN)

Member (J)

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(S.R. ADIGE)

Vice Chairman (A)

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